

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE SEVENTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 32090 OF 2016

Between:

Mohammed Gayasuddin, S/o Mohammed Afzaluddin, H.No.916-09, Ahmed Pura Colony, Beside makka masjid, Nizamabad District, Telangana District.

.....PETITIONER

AND

1. State of Telangana, rep. by its Principal Secretary, Health and Medical, Secretariat Buildings, Hyderabad.
2. The Sports Committee of Admissions, Represented by its chairman, Hyderabad, Telangana.
3. Sports Authority of Telangana State, represented by its Managing Director, at L B Stadium, Basheerbagh, Hyderabad.
4. Telangana State Sailing Association, represented by its Secretary, having Office at No. 38, Road No-2, Jubilee Hills, Yousufguda, Hyderabad.
5. National Access Class Association of India,, represented by its Secretary General, No.82, 2nd Floor, Road No.7, Jubilee Hills, Hyderabad.
6. Kaloji Naryana Rao University of Health Sciences, represented by its Registrar at Warangal, Warangal District.
7. The Yachting Association of India, represented by its President, having Office at Room No. 403, IV Floor, Chanakya Bhavan, Chanakyapuri, New Delhi.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ or Order or Direction one in more particularly in the nature of Writ of Mandamus, declaring the action of 2nd and 3rd

Respondent in sending the petitioners sports certificates for verification to 7th Respondent instead of 4th Respondent or 5th Respondent, as illegal and arbitrary and consequently direct the 2nd and 3rd Respondent to get the petitioners sports certificates verified/ authenticated by 4th or 5th Respondents, forthwith for the purpose of petitioners admission under Sports quota into MBBS / BDS Courses for the academic year 2016-17 into the 6th Respondent in the interest of justice.

I.A.NO:1 OF 2016 (WPMP.NO:39679 OF 2016)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents No.2 & 3 to get the petitioner sports certificates verified/authenticated by 4th or 5th Respondent, forthwith for the purpose of securing admission by petitioner in MBBS/BDS Courses into 6th Respondent University, under sports quota, for the academic year 2016-17, pending disposal of the above writ petition.

Counsel for the Petitioner : M/s PALEM LAKSHMI PRIYA

Counsel for the Respondent No.1 : SRI T.RAMESH, GP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent Nos.2 & 3 : SRI D.POCHAIAH

Counsel for the Respondent Nos.4 & 5 : SRI P.VIKRAM

Counsel for the Respondent No.6 : SRI A.PRABHAKAR RAO, SC FOR KALOJI NARYANA RAO UNIVERSITY

Counsel for the Respondent No.7 : --

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.32090 of 2016

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner.

Mr. Tandra Ramesh, learned Assistant Government Pleader appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaoloji Narayana Rao University of Health Sciences appears for respondent No.6.

2. In this Writ Petition, the petitioner has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble Court may be pleased to issue an appropriate Writ or Order or Direction one in more particularly in the nature of Writ of Mandamus, declaring the action of 2nd and 3rd Respondent in sending the petitioner's sports certificates for verification to 7th Respondent instead of 4th Respondent or 5th Respondent, as illegal and arbitrary and consequently direct the 2nd and 3rd Respondent to get the petitioners sports certificates verified/authenticated by 4th or 5th Respondents, forthwith for the purpose of petitioners admission under Sports quota into MBBS/BDS Course

for the academic year 2016-17 into the 6th Respondent in the interest of justice and to pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. The learned Single Judge by an *interim* order dated 22.09.2016 directed respondent No.6 to process the application of the petitioner under Sports quota for admission into MBBS/BDS Course for the academic year 2016-17.

4. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/- N. SRIHARI
ASSISTANT REGISTRAR
SECTION OFFICER

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To

1. The Chairman, Sports Committee of Admissions, Hyderabad, Telangana.
2. The Managing Director, Sports Authority of Telangana State, at L B Stadium, Basheerbagh, Hyderabad.
3. The Secretary, Telangana State Sailing Association, having Office at No. 38, Road No-2, Jubilee Hills, Yousufguda, Hyderabad.
4. The Secretary, National Access Class Association of India, General, No.82, 2nd Floor, Road No 7, Jubilee Hills, Hyderabad.
5. The Registrar, Kaloji Naryana Rao University of Health Sciences at Warangal, Warangal District.
6. The President, Yachting Association of India, having Office at Room No. 403, IV Floor, Chanakya Bhavan, Chanakyapuri, New Delhi.
7. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
8. One CC to SRI A.PRABHAKAR RAO, SC FOR KALOJI NARYANA RAO UNIVERSITY (OPUC)
9. One CC to M/s PALEM LAKSHMI PRIYA, Advocate (OPUC)
10. One CC to SRI P.VIKRAM, Advocate (OPUC)
11. One CC to SRI D.POCHAIH, Advocate (OPUC)
12. Two CD Copies

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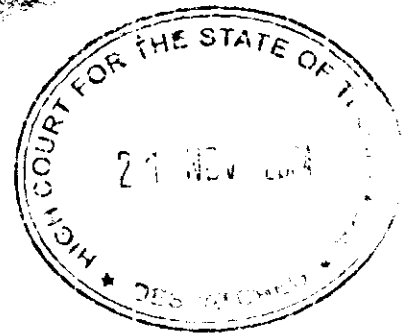
HIGH COURT

DATED:17/10/2024

ORDER

WP.No.32090 of 2016

**DISPOSING OF THE W.P
WITHOUT COSTS.**



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